

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 30th DAY OF JUNE 2009)

PRESENT

HON'BLE MR. JUSTICE A.K.YOG, MEMBER (J)
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)

ORIGINAL APPLICATION No 242 OF 2003.
(Under Section 19, Administrative Tribunal Act, 1985)

Jay Narain Lal S/o Sri Dinesh Chandra aged about 35 years,
R/o Technician grade – II Carriage and Wagon Depo, N. Railway,
District – Moradabad.

.....Applicant.

Rep. by Advocate: Sri A. K. Srivastava

Versus

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager (P) Moradabad Division, Moradabad.
3. Senior Divisional Mechanical Engineer, Moradabad Division, Moradabad.

..... Respondents.

Rep. by Advocate/s: Shri P. Mathur.

ORDER

(Delivered by: Justice A.K. Yog, Member -Judicial)

1. List revised. Perused the pleadings and the documents on record. Shri P. Mathur, Advocate (appearing on behalf of the respondents), at the outset referred to para 4 wherein it is stated that applicant was apprised of correct facts and that his contentions has no valid basis/ground.

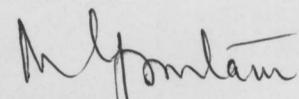
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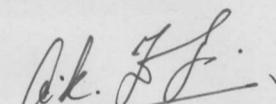
2. Shri P. Mathur further pointed out that aforesaid order dated 23.10.2002/Annexure CA-3 has not been challenged in the present OA.

3. Apart from the fact that none of the candidates which are to be prejudiced and/or giving to be adversely affected, has been impleaded.

4. We are in agreement of the contentions of the learned counsel for the respondents. Relief claimed in the present OA cannot be allowed.

5. OA dismissed. No Costs.


Member-A


Member-J

/ns/